

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 3337 of 2019

Asgari Khatoon

... .. Petitioner

Versus

State of Jharkhand through the Secretary, Department of Women, Child Development and Social Security, Government of Jharkhand & Ors.

... .. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Ashish Kumar Thakur, Advocate

For the Respondents: :-

06/25.03.2021 The present case is taken up through video conferencing.

I.A. No. 1732 of 2021

The present interlocutory application has been filed on behalf of the petitioner seeking amendment in the cause title of the writ petition by making suitable correction in the description of the respondent nos. 3 and 4.

Learned counsel for the petitioner submits that due to typographical error, the description of the respondent no. 3 has mentioned in the cause title of the writ petition as 'Deputy Commissioner, North Chotanagpur Division, Ranchi' instead of 'Commissioner, South Chotanagpur Division, Ranchi'. Similar mistake has occurred in the description of the respondent no. 4 wherein its description has been mentioned as 'Deputy Director, Welfare, North Chotanagpur Division, Ranchi' instead of 'Deputy Director, Welfare, South Chotanagpur Division, Ranchi'.

Having heard the learned counsel for the petitioner and for the reasons stated in the present interlocutory application, the descriptions of the respondent nos. 3 and 4 are allowed to be corrected in the cause title of the writ petition as 'Commissioner, South Chotanagpur Division, Ranchi' and 'Deputy Director, Welfare, South Chotanagpur Division, Ranchi' respectively.

Necessary insertion in the cause title of the writ petition be made by the learned counsel for the petitioner by 9th April, 2021.

I.A. No. 1732 of 2021 stands disposed of.

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Put up this case after four weeks under appropriate heading.

(Rajesh Shankar, J.)